

about Rs.30,000/- as Provident Fund, Rs.32,000/- as DCRG, arrears of pension @ Rs.1,000/- per month etc. Shri Walis submitted that the applicant would vacate the flat no sooner than he gets these dues.

In view of the above facts we pass the following order:

- (i) The respondents shall not evict the applicant from the flat in his possession, viz., Flat No.13, 3rd Floor, Building No.261, Manohar Villa, Sion Road, Bombay-400 022 till the disposal of this application.
- (ii) The applicant shall have to pay the rent to the respondents according to rules.
- (iii) The respondents shall calculate the retirement dues, Such as Provident Fund, DCRG, arrears of pension etc. to be paid to the applicant on the ~~basis~~ basis that he had voluntarily retired with effect from 10-2-1981, by ignoring the order of dismissal passed on 28-6-1988.
- (iv) We specifically make it clear that whatever we have stated or observed herein is only for the limited purpose of passing this interim order.

Case is already adjourned to 21-9-1988 for reply of the respondents. That date still stands.

Sd/- L.H.A. REGO
MEMBER(A)

Sd/- M.B. MUJUMDAR
MEMBER (J)